

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 27 of 2014 &
I.A. No. 286 of 2014**

Dated : 26th August, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Indraprastha Power Generation Ltd.Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

In the matter of:

**Appeal No. 28 of 2014 &
I.A. No. 287 of 2014**

Pragati Power Corporation Ltd.Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

In the matter of:

**Appeal No. 32 of 2014 in
IA No. 288 of 2014**

Delhi Transco Ltd. ... Appellant(s)

Versus

D.E.R.C. & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshdari
Counsel for the Respondent(s) : Mr. Manu Seshadri for R.1
Mr. C.S. Vaidyanatha, Sr. Adv.

Mr. Vishal Anand
Mr. Rahul Kinra for R.2 & R.3

ORDER

It is reported by Mr. Anand K. Ganesan, the learned counsel for the Appellant that still the interim Order has not been complied with in entirety.

Mr. C.S. Vaidyanathan, the learned Senior Counsel appearing for the Respondent seeks some time to file a reply with regard to the payments subsequently made. Accordingly, he is directed to file the same on or before 29.08.2014 after serving copy on the other side.

Post the matter on **01.09.2014.**

(Rakesh Nath)
Technical Member

ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson